

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00159/2019**

**Dated Wednesday the 13<sup>th</sup> day of February Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

K. Muniswamy  
Plot No. 5, Bharati Nagar Extension  
Dharapadavedu, Katpadi  
Vellore (Dt) 632 007. ... Applicant

By Advocate M/s R. Pandian

Vs.

1. Union of India rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai 600 003.

2. The Senior Divisional Personnel Officer  
Southern Railway  
Chennai Division  
Park Town, Chennai – 600 003.

3. The Senior Divisional Finance Manager  
Southern Railway  
Chennai Division, Park Town, Chennai – 600 003. ... Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"To call for all the records relating to the re-fixation of the Basic Pay of the applicant w.e.f. 01.07.2006 vide No. M/P.524/I/OPTG/SS dated 23.04.2018 by the Sr. Divisional Personnel Officer, Chennai Division (2<sup>nd</sup> respondent) and consequent fixation of Basic Pension at lower stage vide PPO No. 20187060200398 dated 30.04.2018 by the Divisional Finance Manager, Chennai Division (3<sup>rd</sup> respondent), to quash the impugned orders, consequently:-

- i. To direct the 2<sup>nd</sup> respondent to restore the basic pay of the applicant from Rs. 55200 to 56900 in Pay Matrix Level – 7 w.e.f. 18.08.2017;
- ii. To direct the 2<sup>nd</sup> and 3<sup>rd</sup> respondent to re-fix the basic pension of the applicant from Rs. 27600 to Rs. 28450 and issue a fresh pension payment order,
- iii. To direct the 2<sup>nd</sup> respondent to rework out all retiral benefits and to pay the differences,
- iv. To direct the 2<sup>nd</sup> respondent to refund an amount of Rs. 1,50,000/- recovered unauthorisedly from the settlement dues payable to the applicant and
- v. To pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant made a representation dt. 20.05.2018 which is still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A4 representation dt. 20.05.2018 in accordance with law

and pass a reasoned and speaking order thereon within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R. Ramanujam)**  
**Member(A)**

**13.02.2019**

SKSI